THE INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) ACT, 2017

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
3. Repeal and saving.
THE INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) 
ACT, 2017

ACT NO. 27 OF 2017

[23rd August, 2017.]


BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—


(2) It shall be deemed to have come into force on the 8th day of July, 2017.

2. Extension and amendment of Integrated Goods and Services Tax Act.—The Integrated Goods and Services Tax Act, 2017 (13 of 2017) thereinafter referred to as the principal Act) and all rules, notifications, schemes and orders made hereunder by the Central Government are hereby extended to, and shall be in force in, the State of Jammu and Kashmir.

(2) With effect from the date of commencement of this Act, in the principal Act, in section 1, in sub-section (2), the words “except the State of Jammu and Kashmir” shall be omitted.


(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.